

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2026

Subject : Petition under Sections 79(1) of the Electricity Act, 2003 and the CERC Conduct of Business Regulations, 2023, for seeking relief of under-recovery of fixed charges for NTPC's gas-based stations.

Petitioner : NTPC Limited (NTPC).

Respondent : National Load Dispatch Centre (NLDC) & Ors.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking directions to the Respondent, NLDC, to ensure that NTPC is paid full fixed charges from the Deviation and Ancillary Service Pool Account for the relinquished capacity of the 908 MW of gas-based stations. Learned counsel further submitted that NTPC is facing a precarious situation wherein its beneficiaries have selectively exited from the Gas-based Stations of NTPC under the Bulk Power Supply Agreements (BPSAs) pursuant to the Ministry of Power ('MoP') Exit Guidelines dated 22.3.2021. He added that though the MoP vide another set of Guidelines dated 11.9.2023 had withdrawn the previous Guidelines dated 22.3.2021, in the absence of tied-up capacity, NTPC has been effectively prevented from recovering the fixed charges for the 908 MW Gas-based capacities under the BPSAs.

2. Learned counsel for Respondent No.6, Madhya Pradesh Power Management Company Limited ('MPPMCL'), raised an issue of maintainability of the Petition. The learned counsel further submitted that MPPMCL had exited the BPSAs pursuant to the MoP Guidelines dated 22.3.2021 and therefore, MPPMCL may be deleted from the array of parties.

3. After hearing the learned counsel for the parties, the Commission directed to list the matter for consideration on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

